

File No.9(12)2019/25th CAC/RCD/FSSAI
Food Safety and Standards Authority of India
Regulatory Compliance Division
FDA Bhawan, Kotla Road, New Delhi – 110 002

Dated : 1st August, 2019

Minutes of the 26th meeting of Central Advisory Committee held on 23rd July, 2019

The 26th meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 23rd July, 2019 at 5th Floor Conference Hall, FSSAI HQ, FDA Bhawan, New Delhi. The list of participants who attended the meeting is at Annexure-1

At the outset, ED(RCD) FSSAI extended a warm welcome to all the members of the Central Advisory Committee and requested CEO, FSSAI for opening remarks.

In his opening remarks, CEO while welcoming the newly appointed CAC Members, also placed on record sincere gratitude to the outgoing Members of the CAC. He also welcomed the representatives from States/UTs and various Ministries. Thereafter, he requested the Chairperson, FSSAI to address the gathering.

The Chairperson expressed that the strong determination at State/UT level and Central level with the support of administrative Ministry – Ministry of Health & Family Welfare can bring a change in the perception of the people towards food safety. She stressed upon the need to focus on State/District level committees cutting across all the sectors to put in place a robust food safety ecosystem and drive them ahead. She expressed that tools of self-compliance and informed choice to the consumers will ensure not only food safety but also the availability of wholesome and nutritious food.

CEO expressed thanks to the Chairperson for her kind words to set the stage for rest of the meeting. He further mentioned that based on the experience of ten meetings of CAC held since he assumed office as CEO of FSSAI, the agenda has been structured to make such meetings more meaningful and desired that the Members should make presentations on their observations/suggestions and experiences from the next meeting onwards. He informed that based on the past performance of the States/UTs in the food safety landscape, vision document for the next 5 years has been prepared which is being shared with them and sought their active support to achieve the key targets. He also informed that Government of India has sanctioned nearly 500 additional posts at different levels in FSSAI for which recruitment process is underway. Likewise, he urged the States/UTs authorities to expedite recruitment of regulatory staff so as to strengthen the entire regulatory framework in the country.

Agenda No.1: Disclosure of Interest

The members filled-in and submitted the Disclosure of Interest forms.

Agenda No. 2: Confirmation of Minutes of the 25th CAC Meeting

The minutes of the 25th CAC meeting held on 13th March, 2019 were approved and adopted.

Agenda 3: Action Taken Report of 25th CAC Meeting

The Action Taken Report on the minutes of the 25th CAC meeting held on 13.03.2019 was noted.

Agenda No. 4 : Vision Document : 'Eat Right India'- Strategic priorities

The following key areas included in the Vision Document were elaborated and suggestions of the members were sought:

- (i) Encouraging citizens to eat right by conveying the tag line '**Sahi Bhojan Behtar Jeevan**'
- (ii) Establishment of regulatory and supportive mechanism required across the States/UTs to secure preventive and promotive healthcare
- (iii) Government's response and national policy framework to ensure safe food for all
- (iv) Scaling up of various initiatives undertaken as pilot projects covered under 5-core areas of FSSAI's work, namely, Food Standards, Compliance & Enforcement, Food Testing, Awareness & Capacity Building and Healthy Diets

Agenda No. 4.1 : Robust Standards and Code of Practices

The Members were apprised of the new standards notified and orders/advisories issued since last CAC. Status of notifications since January, 2019 was also shared with the CAC Members.

Shri Prabodh S. Halde, Member suggested out that the stages of notification of Regulation/Standard should be made available on the website of the FSSAI.

Agenda No. 4.2 : Credible Food Testing and Effective Surveillance

Advisor(QA), FSSAI informed the Members about the status of availability of NABL accredited labs across the country and requested the States/UTs to initiate process for obtaining NABL accreditation and send 25 enforcement samples/ month to the notified labs. He also informed that FSSAI can also be requested for financial assistance, if required, to meet the infrastructure costs and the cost of consumables. List of notified labs and general instructions on procedure was also shared. More details on this will be shared shortly.

While deliberating on the implementation of Central Sector Scheme, CEO highlighted the financial components of the Scheme under which SFTLs are being given assistance to the tune of Rs.10 crore each for upgrading the equipment and infrastructure and advised the States/UTs to submit the proposals in this regard. States/UTs were also requested to use the lab facilities for testing pesticide residue levels. If States/UTs are not having labs to take up such tests, samples can be sent to the private labs for which FSSAI will provide financial assistance.



Further, it was advised that labs being set up by Ministry of Women & Child Development in some of the States may also get themselves notified by FSSAI.

It was also decided that FSSAI will circulate the Report of the ICAR on pesticide residues to all States/UTs with key findings with the advice to initiate appropriate targeted enforcement drive.

Advisor(QA) informed that FSSAI is going to give four hand held devices and few rapid test kits to all States/UTs. QA Division will organise training on use of these devices. Dr. Poonam Kakkar, Member suggested for a common SoP for training in the instruction manual.

The State/UT-wise status of availability and utilisation of Food Safety on Wheels was reviewed. It was noticed that while Punjab and Chandigarh are doing well, some of the States/UTs expressed the constraints being faced by them in meeting the costs of fuel, hiring of drivers, etc. States/UTs were advised to ensure effective utilization of FSWs for Testing, Awareness Generation & Training.

Advisor(QA) urged the States/UTs to send nominations for capacity building/training of laboratory personnel.

Director & Additional Commissioner (Health), Tamil Nadu informed that Department of Food Safety, Tamil Nadu is getting NHM funds for utilisation in various activities related to food safety. She was requested to share a write up on the same for guidance of other States/UTs.

Agenda No. 4.3 : Strengthened Compliance, Enforcement and Emergency Response

States/UTs were requested to give their feedback on SFSI matrix. It was pointed out that appointment of part time DOs was against the law and this provision was made only for the transition period. All States/UTs were stressed upon to immediately initiate process for appointment of full time DOs. Likewise, States/UTs were advised to ensure creation and filling up of the vacant posts of FSOs. It was exhorted that in States/UTs where DLACs are yet to be formed, efforts may be made for formation of the same at the earliest and to seek participation of all related functionaries at the grass root level.

With regard to training of regulatory staff, States/UTs were requested to :

- **Submit timely intimation/ requisition for training (3 months in advance)**
- **Send suggestions on Existing Training Policy/Module**
- **Send suggestion on New Modules required for training**
- **Send proposal for Refresher Training**
- **Get training of trainers done for State officials so that States can arrange for conducting the training themselves.**

While reviewing the status of licensing/registration, CEO desired that each State/UT should individually verify the number of licenses issued and active in consultation with IT Division of FSSAI. It was desired that all States/UTs should make all out efforts to identify potential food business operators (FBOs) for appropriate registration/ licensing under the

applicable kind of business and keep watch over FBOs whose registration/ license have expired/ cancelled to ensure compliance to the FSS Act. Further, it was advised that DOs/FSOs should launch special drive in their respective areas and initiate penal actions against defaulting FBOs. A report on monthly basis may be sent to FSSAI.

CFS, J&K pointed out that as per FSSAI's directions dated 01-07-2019, FBOs shall self-verify their licenses/registrations during phase-1 (01-07-2019 to 30-09-2019) and may carry out appropriate modifications in their licenses/registrations. However, the High Court of Jammu & Kashmir in its judgement dated 08-02-2018 has directed the State Government to submit a list of food businesses which are running without a valid FSSAI license/registration and seal them on the spot. It was clarified that the directions issued by FSSAI were in the nature of Special drive and the judgement of the High Court shall prevail.

It was informed to the Members that as on date 23 audit agencies were recognised, and utilised by FSSAI in conducting audits of

- Clean Street Food Hubs, BHOG initiative, Messes of central educational institutions and CAPFs
- Hygiene rating of restaurants,
- Municipal slaughter houses (Out of 25 reports received, 11 are Non – Compliant)

It was also informed that FSSAI proposes to conduct audit of all Central licensed (about 178) & State Licensed (about 306) Slaughter Houses in entire country at its cost. States/ UTs were requested to conduct inspections/audits of Registered Slaughter Houses. Further, it was informed that as approved by the Food Authority, FBOs holding Central License & falling under 06 high risk kind of businesses (milk & milk products, meat & meat processing, etc.) have to get third party annual audits done mandatorily. Similarly, States/UTs may also utilise the services of third party audit agencies to conduct independent audits of food establishments in their State/ UTs based on risk factors.

CEO FSSAI informed the Members that FSSAI is in the process of initiating new scheme for registration of facilitators as 'Food Safety Mitras' for facilitating FBOs in filing of their applications for license/registration.

It was brought to the notice of all States/UTs that a Scheme of testing and inspection (STI) for dairy processing plants has been developed to check non compliances w.r.t. presence of adulterants, aflatoxins & residues of pharmacologically active substances beyond permissible limits including antibiotics & pesticides etc.

Director & Additional Commissioner (Health), Tamil Nadu requested that STI should also include detection of estrogens in milk. CEO desired that this may be examined for early compliance.

States/UTs were requested to implement and ensure compliance of IMS Act, 1992. It was also decided that an inter-Ministerial meeting will also be held to discuss the leverage of FSSAI in the implementation of IMS Act, 1992.

CEO briefly reviewed target of sampling achieved by the States/UTs during 2018-19 and comments of States/UTs were sought to fix the targets for collection and testing of samples during 2019-20. After deliberation, the targets for testing of enforcement samples during 2019-20 were finalised as per Annexure-II.



Agenda 4.4 : Building a culture of Self Compliance

ED(HR) reviewed the pace of training of FBOs under FoSTaC in all States/UTs and informed the States/UTs that FBOs may be guided for online registration for training under FoSTaC. Though as on date training of 1 Food Safety Supervisor over 25 food handlers under FoSTaC is on voluntary basis but soon it will be mandatory for the FBOs. It was recommended that CFS and DOs in the States/UTs convene meetings to have FBOs and Training Partners on board to boost up training of FBOs.

While discussing the Clean Street Food Hubs, ED(HR) mentioned that existing cluster of 50 or more outlets may be upgraded as Clean Street Food Hubs after the audit of such food establishments, getting their license/registration issued and getting training of food handlers done. States/UTs were requested to create an enabling ecosystem to leverage and multiplication of such Clean Street Food Hubs throughout the country. Details of existing Clean Street Food Hubs is available on FSSAI's website.

For setting up at least 4-5 Eat Right Stations in all States/UTs, it was impressed upon that Railway authorities in the respective States/UTs may be approached.

Further, it was apprised that in order to ensure compliance with the FSMS enshrined in the FSS Act, FBOs may be persuaded to get hygiene rating done for which functionaries in all States/UTs may bring FBOs, Hygiene Rating Agencies and Training Partners on board.

Framework for "Clean and Fresh Fruits & Vegetables Market" in line with clean street food hubs was discussed to address Safety and hygiene issues in unorganised markets. States/UTs were requested for :

- Identification of geographical area (such as any specific road, mandietc) with an aggregation of fruits and vegetables retail vendors;
- Pre-audit of markets by State FDA and FSSAI empanelled auditing agency for gap analysis followed by training of vendors;
- Devising SoPs;
- Final audit and plaques and/or certificate.

Highlighting the importance of FSSAI's initiative on ensuring food safety and hygiene at places of worship - BHOG (Blissful Hygienic Offering to God), it was desired to scale up the training of food handlers and vendors in and around premises of pilgrimages.

Agenda 4.5 : Promote healthy diets and sustainability

The CAC members were briefed about the following initiatives seeking their active participation :

- Reduction/elimination of trans-fat in edible oils and packaged food products
- Coverage of FBOs/Other food establishments in No Food Waste initiative
- Reduction/Substitution in the use of plastics or multi-layered plastics in Food & beverage sector

States/UTs were briefed about RUCO (Repurpose Used Cooking Oil) initiative launched by FSSAI and requested them to :

- Identify and make a list of FBOs who are involved in frying of foods, especially those whose consumption of oil for frying is more than 50 litres per day. The list shall have information about name of company, address, products being manufactured; annual turnover, name of nodal person and his/her contact details.

- Initiate enforcement of such FBOs with respect to the Direction dated 30.01.2019 to collect disposal records of used cooking oil.
- Nominate Nodal Officer for this initiative.

State/UT-wise status of food fortification in various schemes of the Government of India like PDS, ICDS and MDM and open market availability of fortified food was reviewed and it was desired that awareness needs to be created amongst the people about advantage of +F logo. It was also stressed upon that meetings may be held with the concerned Departments in the States/UTs for encouraging food fortification.

Agenda 4.6 : Empowered Consumers

ED(HR) briefed about the importance of setting up of 'Eat Right Campuses' to promote safe and healthy diets in various institutions like schools, colleges, workplaces, railway stations, hospitals, etc. The objective of 'Eat Right Campus' is to ensure compliance to food safety and hygiene, promotion of healthy diets, local and seasonal foods on campus along with promotion and awareness in and around campus.

It was informed that the Food Safety Magic Box (FSMB) developed by the FSSAI is capable to carry out 108 tests. Tender for procurement of 1000 such Boxes has been finalised. By the time FSMB with companion book are delivered, States/UTs were requested to identify agencies/institutes (schools, PHCs, etc.) for optimal utilization of the FSMB.

States/UTs were requested to take an expeditious action on the pending consumer concerns received through Food Safety Connect or through any other medium. CEO informed that anSoP on dealing with consumer grievances will be circulated shortly to all States/UTs.

States/UTs were requested to make use of the resource of various guidance notes prepared by FSSAI and available on FSSAI websites and send their feedback.

CEO informed that the FSS Act is being amended to include Regulation on Feed also. He also informed that the preliminary discussions have been held with the Ministry of Animal Husbandry on incidences of use of Aflatoxin.

On the issue of online payments on account of license/registration fee, it was informed by the CEO that FSSAI will be operationalising the online payment gateway for the same and the fee so collected will be transferred to the respective States/UTs upon receipt of their Bank Account details.

While concluding the meeting, CEO sought the whole-hearted support of States/UTs in implementing the targets embedded in the Vision Document for next 5 years. The Members unanimously endorsed the document and agreed to implement the vision.

The meeting ended with a vote of thanks to the Chair.



(R. K. Mittal)
Head (RCD)

ANNEXURE – I

The following members were present during the 26th CAC Meeting held on 23rd July, 2019 at FDA Bhawan, New Delhi:-

Sh. Pawan Agarwal, CEO, FSSAI- **Chairman, CAC**

Smt. Rita Teaotia, Chairperson, FSSAI

Members of CAC:-

Commissioners of Food Safety from States/UTs:

1. Sh. L.R. Garg, Commissioner of Food Safety, Delhi
2. Sh. Vinod Sharma, Commissioner of Food Safety, Jammu & Kashmir
3. Sh. K.S. Pannu, Commissioner of Food Safety, Punjab
4. Dr. Beela Rajesh, Commissioner of Food Safety, Tamil Nadu
5. Sh. Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal

Members from various fields (Private Members):

1. Dr. R. K. Singh, Director & Project Coordinator AICRP on PET, ICAR
2. Ms. Meetu Kapur, Executive Director, Confederation of Indian Industry
3. Dr. Prabodh Shrish Halde (Food Industry)
4. Sh. Ashim Sanyal, COO & Secretary, Consumer VOICE
5. Sh. Balwinder Bajwa, Director EFRAC
6. Sh. Ashhok Kapoor, EBTC (Consumers)
7. Dr. Kaushik Banerjee, National Referral Laboratory, ICAR
8. Prof. (Dr.) Poonam Kakkar, Chief Scientist & Head Herbal Research Section, CSIR

Representatives from States/UTs:

9. Sh. N. Ramadasan Nair, Designated Officer, A&N Islands
10. Sh. K.N. Swaroop, Jt Food Controller, Andhra Pradesh
11. Sh. U.K. Mitra, Deputy Controller, Arunachal Pradesh
12. Sh. Tapeshwari Singh, Designated Officer, Bihar
13. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
14. Sh. S.N. Pathrol, Controller Food & Drug, Chhattisgarh
15. Sh. A. K. Singh, Designated Officer, Delhi
16. Sh. Ranjeet Singh, Designated Officer, Delhi
17. Sh. Richard Noronha, Designated Officer, Goa

18. Sh. Prithvi Singh, Designated Officer, Haryana
19. Sh. L. D. Thakur, Assistant Commissioner, Himachal Pradesh
20. Sh. Chaturbhuj Meena, Food Analyst and Coordinator, Jharkhand
21. Sh. S. Kathyayanidevi, Joint Commissioner, Karnataka
22. Sh. K. Anil Kumar, Jt. Commissioner, Kerala
23. Sh. C.B. Pawar, joint Commissioner, Maharashtra
24. Sh. N.S. Masare, FSO, Maharashtra
25. Sh. S.N. Sangma, Joint Commissioner, Meghalaya
26. Dr. K. Vanaja, Director & Additional Commissioner, Tamil Nadu
27. Dr. K Shankar, Director, Telangana
28. Sh. R.S. Rawat, Designated Officer, Uttarakhand
29. Sh. S.P. Srivastava, ACF Meerut, Uttar Pradesh
30. Sh. Sainik Kr. Singh, FSO, Uttar Pradesh
31. Sh. Prashant Tiwari, Assistant Director, Ministry Of Railways

A. Invitees from Ministries/ Departments:-

32. Dr. D.R. Gupta, AD(AQC), Ministry of Health & Family Welfare
33. Sh. Puru Gupta, Deputy Secretary, TPD, Ministry of Commerce & Industry
34. Sh. Vishwajeet Halder, Dy Commissioner, Dpt of Food & Public Distribution
35. Dr. J.H. Panwal, Jt Tech. Advisor, Ministry of Women & Child Development
36. Ms. Anita Makhijani, FNB, Ministry of Women & Child Development
37. Ms. Ishira Mehta, Consultant, World Bank

B. FSSAI Officials:-

38. Ms. Madhavi Das, ED, FSSAI
39. Sh. Rajeev Kumar Jain, ED, FSSAI
40. Dr. Shobhit Jain, ED, FSSAI
41. Sh. Kumar Anil, Advisor (Standards)
42. Dr. N. Bhaskar, Advisor (QA)
43. Shri Sunil Bakshi, Head, FSSAI
44. Mr. R. K. Mittal, Head (Regulatory Compliance Division)
45. Ms Suneeti Toteja, Director (Imports/Fortification)
46. Ms. Inoshi Sharma, Director (Consumer Empowerment & Risk Communication)
47. Dr. Shalini Sehgal, Director (QA / Nutrition & Fortification)
48. Dr. Rubeena Shaheen, Director (FSMS)

49. Dr. Amit Sharma , Director, FSSAI
50. Sh. Raj Singh, Head (PC&GA)
51. Sh. Rajesh Singh, Director, Eastern Region
52. Sh. P. Muthumaran, Director, Southern Region
53. Dr. Yogesh Kamat, Director, Western Region
54. Sh. A K Chanana, Head(IT), CITO
55. Dr. A.C. Mishra, Joint Director, (Standards)
56. Sh. Parveen Jargar, Joint Director (RCD)
57. Dr. Dinesh Sharma, Joint Director (FSMS)
58. Sh. Umesh Kumar Jain, Joint Director (QA)
59. Dr. Vijay Pal Singh, Joint Director (RARD)
60. Sh. Pushp Vanam , Joint Director (Regulatory Compliance)
61. Mr. Sanjeev Kumar, DD(RCD)
62. Sh. Karthikeyan, AD (Regulations/CODEX)
63. Sh. Prabhat Kumar Mishra, AD (Regulatory Compliance)
64. Smt. Remya K Kumar, AD (Regulatory Compliance)
65. Sh. Akhilesh Gupta, AD (Regulatory Compliance)
66. Sh. A. Rastogi, AD (Surveillance)
67. Sh. Ravindra Kumar, AD (PC& GA)

* Mistakes in the spelling of any name are unintentional and are regretted.

Performance of States/UTs in achieving the Targets for collection and testing of enforcement/surveillance samples - allocation of sampling targets for 2019-20

Sr. No	Name of the State/ U.T.	2016-2017		2017-2018		2018-2019		Target Assigned
		Total No. of samples received	No. of Samples Analysed	Total No. of samples received	No. of Samples Analysed	Total No. of samples received	No. of Samples Analysed	
1	A & N Islands			234	234	268	268	500
2	Andhra Pradesh	4687	4687	3882	3881	4269	4269	5000
3	Arunachal Pradesh	302	302	270	269	291	291	400
4	Assam	536	526	610	610	516	515	1000
5	Bihar	2507	2427	2412	2248	4913		5500
6	Chandigarh	251	251	376	376	315	315	400
7	Chhattisgarh	1693	1693	1564	1564	989	988	2000
8	Dadra & N.H	44	44	67	67	60	57	100
9	Daman & Diu			71	71	145	145	200
10	Delhi	1155	1152	1275	1271	2464	2464	3000
11	Goa	920	874	1310	1268	1640	1550	2500
12	Gujarat	11364	11329	9828	9576	10156	9884	10000
13	Haryana	2041	2033	2126	2067	2992	2929	3000
14	Himachal	351	315	169	164	236	229	750
15	Jammu & Kashmir	3320	2952	3643	3643	4041	3600	5000
16	Jharkhand			580	580	508	499	2000
17	Karnataka	2837	2837	3257	3257	3945	3945	5000
18	Kerala	1899	1784	3943	3783	4703	4378	6000
19	Lakshadweep			Nil	Nil	0	0	100
20	Madhya Pradesh	5675	5461	7121	6270	7150	7063	10000
21	Maharashtra	10716	10030	9722	9022	5221	4742	7000
22	Manipur	207	207	830	830	388	388	1000
23	Meghalaya	47	43	36	29	85	81	200
24	Mizoram	26	20	84	84	200		300
25	Nagaland	285	285	310	310	202	202	300
26	Odisha	508	508	229	229	327	327	1000
27	Puducherry	495	495	3,156	3,156	2037	2037	2500
28	Punjab	4431	4054	11623	11057	11920	11920	10,000
29	Rajasthan	5801	4923	3825	3549	5858		7000
30	Sikkim			4	4	182	182	300
31	Tamil Nadu	4080	3022	6617	7383	14065	5730	7,000
32	Telangana	1480	1480	823	823	1760	1760	2000
33	Tripura	173	173	268	268	192	192	400
34	Uttar Pradesh	19755	13567	23576	19063	18,026	19173	22000
35	Uttarakhand	749	676	1431	1119	1544	755	2500
36	West Bengal	195	190	1326	1228	883		1500
	Total	88,530	78,340	1,06,598	99,353	1,12,491	90,878	127450

Devi